

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
[ADJUDICATION ORDERS NOS.
(1) Order/SM/MKG/2020-21/10522
(2) Order/SM/MKG/2020-21/10579-10580]**

1. Whereas, the following Adjudication Order Nos.: -

- a. Order/SM/MKG/2020-21/10522, in respect of Investeria Financial Services Private Limited, in the matter of Supreme Tex Mart Limited, has been passed on February 23, 2021; and
- b. Order/SM/MKG/2020-21/10579-10580 in respect of Jesse Trading Private Limited and Nikita Enterprises Private Limited, in the matter of Supreme Tex Mart Limited, has been passed on February 24, 2021.

2. In the said Orders, typographical errors have occurred and are being rectified in the following manner:-

- a. On page 8 of Order No. Order/SM/MKG/2020-21/10522 in respect of Investeria Financial Services Private Limited, the date "February 23, 2020" shall be read as "February 23, 2021"
- b. On page 13 of Order No. Order/SM/MKG/2020-21/10579-10580 in respect of Jesse Trading Private Limited and Nikita Enterprises Private Limited, the date "February 24, 2020" shall be read as "February 24, 2021"

3. Other contents of the Adjudication Order No. Order/SM/MKG/2020-21/10522 and Order/SM/MKG/2020-21/10579-10580 shall remain unchanged.

4. Copies of this corrigendum shall be sent to the Noticees in the aforesaid orders and also to SEBI.

**Date: March 03, 2021
Place: Mumbai**

**Soma Majumder
Adjudicating Officer**